CENTRAL ELECTRICITY REGULATORY COMMISSION NEW DELHI

Petition No.202/MP/2023

- Subject : Petition under Section 79(1)(b) &(f) of the Electricity Act, 2003 read with Regulation 111 of the Central Electricity Regulatory Commission (Conduct of Business) Regulations, 1999 and Article 12 of Power Purchase Agreement dated 8.12.2021 seeking Working Group Report 2022 as Change in Law Event.
- Petitioner : TP Saurya Limited (TPSL)
- Respondent : Kerala State Electricity Board Limited (KSEBL) and Ors.

Petition No. 272/MP/2023

- Subject : Petition under section 79(1)(a) & (f) of the Electricity Act, 2003, read with regulation 111 of the Central Electricity Regulatory Commission (Conduct of Business) Regulations, 1999 and article 12 of the power purchase agreement seeking Working Group Report, 2022 as a Change in Law event.
- Petitioner : NTPC Limited (NTPC)
- Respondent : Uttar Pradesh Power Corporation Limited (UPPCL) and Ors.

Petition No. 286/MP/2023

- Subject : Petition under Section 79 of the Electricity Act, 2003 read with appropriate provisions of applicable law inter-alia seeking extension of time to comply with the directions of the Respondent No. 2 to install the required reactive power compensation device for the Petitioner's 300 MW solar power project situated at Village: Sonanda, Shekhasar, Bandhari, and Kesarpura, Tehsil Bap, District Jodhpur, Rajasthan; and consequently, restrain the Respondent No. 2 from taking coercive action against the Petitioner till such time.
- Petitioner : Azure Power Maple Private Limited (APMPL)
- Respondent : Northern Regional Load Despatch Centre (NRLDC) and Ors.

Petition No. 335/MP/2023

- Subject : Petition under section 79(1)(a) & (f) of the electricity act, 2003 read with regulation 111 of the Central Electricity Regulatory Commission (Conduct of Business) Regulations, 1999 and Article 10 of the Power Usage Agreements seeking Working Group Report, 2022 as Change in Law event.
- Petitioner : NTPC Limited (NTPC)

Respondent : Southern Power Distribution Co. of Telangana Ltd. and Ors.

Petition No. 16/MP/2024

- Subject
 Petition under Section 79(1)(b) & (f) of the Electricity Act, 2003 read with Regulation 111 of the Central Electricity Regulatory Commission (Conduct of Business) Regulations, 1999 and Article 12 of the Power Purchase Agreement dated 30.10.2019 executed between the Petitioner and Solar Energy Corporation of India ("SECI"/Respondent No. 1") seeking declaration of the 'Report of the Working Group in respect of Data Submission Procedure and Verification of Compliance to CEA Regulation on Technical Standards for Connectivity to the Grid by RE Generators' ("Working Group Report, 2022") issued by the Central Electricity Authority as a Change in Law Event, and consequently devise an appropriate mechanism for compensation to the Petitioner along with carrying costs and interest on carrying cost.
- Petitioner : Ostro Kannada Power Private Limited (OKPPL)
- Respondent : Solar Energy Corporation of India Limited (SECI) and Ors.

Petition No. 40/MP/2024

- Subject : Petition under Section 79 of the Electricity Act, 2003 read with Article 12.2 (Change in Law) of the Power Purchase Agreements dated 21.07.2017 executed for the development of 50 MW ISTS connected wind project between Adani Wind Energy Kutchh One Limited [Formerly known as Adani Green Energy (MP) Limited] and PTC India Limited, seeking relief for the additional expenditure incurred due to occurrence of Change in Law event.
- Petitioner : Adani Wind Energy Kutchh One Ltd. (AWEKOL)
- Respondent : PTC India Limited (PTCIL) and Ors.

Petition No. 81/MP/2024

- Subject : Petition under Section 79 of the Electricity Act, 2003 read with Article 12.2 of the Power Purchase Agreement dated 29.12.2017 for the development of 50 MW ISTS connected wind project between Adani Wind Energy Kutchh One Limited [Formerly known as Adani Green Energy (MP) Limited] and Solar Corporation of India Limited seeking reliefs for the additional expenditure incurred due to occurrence of Change in Law event.
- Petitioner : Adani Wind Energy Kutchh One Ltd. (AWEKOL)
- Respondent : Solar Energy Corporation of India Limited (SECI) and Ors.

Petition No. 82/MP/2024

- Subject : Petition under Section 79 of the Electricity Act, 2003 read with Article 12.2 of the Power Purchase Agreements dated 25.10.2019 for the development of 250 MW ISTS connected wind project between Adani Wind Energy Kutchh Three Limited [Formerly known as Adani Green Energy Three Limited] and Solar Energy Corporation of India Ltd. seeking reliefs for the additional expenditure incurred due to occurrence of Change in Law event.
- Petitioner : Adani Wind Energy Kutchh Three Ltd. (AWEKTL)
- Respondent : Solar Energy Corporation of India Limited (SECI) and Ors.

Petition No. 25/MP/2024

- Subject : Petition under section 79(1)(a) & (f) of the Electricity act, 2003 read with Regulation 111 of the Central Electricity Regulatory Commission (Conduct of Business) Regulations, 1999 and Article 10 of the Power Usage Agreements seeking Working Group Report, 2022 as Change in Law Event.
- Petitioner : NTPC Green Energy Limited (NGEL)
- Respondent : Southern Power Distribution Co. of Telangana Limited and Ors.

Petition No. 43/MP/2024

- Subject : Petition under Section 79 of the Electricity Act, 2003 read with Article 12.2 of the Power Purchase Agreement dated 19.11.2019 entered between Adani Wind Energy Kutchh Five Limited (formerly known as Adani Green Energy Five Limited) and Solar Energy Corporation of India Ltd. seeking reliefs for the additional expenditure incurred due to occurrence of Change in Law event.
- Petitioner : Adani Wind Energy Kutchh Five Limited (AWEKFL)
- Respondent : Solar Energy Corporation of India Limited and Ors.

Petition No. 49/MP/2024

- Subject : Petition under Section 79 of the Electricity Act, 2003; read with applicable provisions of Power Purchase Agreement dated 14.09.2021 executed between the Petitioner and the Respondent No. 1 and the relevant provisions of the applicable law inter alia seeking Change in Law claims with respect to the mandate of installing reactive power compensation devices for the Petitioner's 300 MW Wind Power Project in Gadag, Karnataka and reliefs for seeking extension of time to comply with the aforesaid requirements.
- Petitioner : Ayana Renewable Power Six Private Limited (ARPSPL)
- Respondent : Solar Energy Corporation of India Limited and Ors.

Petition No. 57/MP/2024

- Subject : Petition under Section 79(1)(b) and (f) of the Electricity Act, 2003 read with Regulation 111 of the Central Electricity Regulatory Commission (Conduct of Business) Regulations, 1999 and Article 12 of Power Purchase Agreement dated 21.10.2016 seeking in-principle approval of the occurrence of Change in Law events, i.e., issuance of the Central Electricity Authority (Technical Standards for Connectivity to the Grid) (Amendment) Regulations, 2019 and the Working Group Report, 2022.
- Petitioner : Tata Power Renewable Energy Limited (TPREL)
- Respondent : Solar Energy Corporation of India Limited and Ors.

Petition No. 139/MP/2024

- Subject : Petition under Section 79(1)(b) and (f) of the Electricity Act, 2003 read with Regulation 65 of the CERC (Conduct of Business) Regulations, 2023 and Article 17 of Power Purchase Agreements dated 25.11.2021 seeking in-principle approval of the occurrence of Change in Law event, i.e., issuance of the Working Group Report, 2022.
- Petitioner : Talettutayi Solar Projects Nine Private Limited (TSPNPL)
- Respondent : M. P Power Management Co. Limited and Ors.

Petition No. 334/MP/2024

- Subject : Petition under Section 79(1)(b) and 79(1)(f) of the Electricity Act, 2003 read with the Central Electricity Regulatory Commission (Conduct of Business) Regulations, 2023 and Article 12 of the Power Purchase Agreement dated 14.6.2022 seeking in-principle declaration that the Working Group Report, 2022 is a Change in Law event and grant of consequential reliefs thereto.
- Petitioner : ReNew Surya Aayan Private Limited (RSAPL)
- Respondent : Solar Energy Corporation of India Limited (SECI) and Ors.

Petition No.121/MP/2024

Subject : Petition under Section 79 of the Electricity Act, 2003 and Article 12.2 of the Power Purchase Agreement dated 20.08.2019 for the development of 300 MW (reduced to 150 MW) ISTS connected Solar power project entered between Adani Solar Energy Jaisalmer Two Private Limited (formerly known as SBSR Power Cleantech Eleven Private Limited) and Solar Energy Corporation of India Ltd., read with Electricity (Timely Recovery of Costs due to Change in Law) Rules, 2021, seeking a declaration that the Report of the Working Group issued in July, 2022 constitutes as a Change in Law event and consequent reliefs qua allowance of the additional expenditure incurred towards such Change in Law event. Petitioner : Solar Energy Jaisalmer Two Private Limited (SEJTPL)

Respondent : Solar Energy Corporation of India Limited (SECI) and Ors.

Petition No. 124/MP/2024

- Subject : Petition under Section 79(1)(b),(c) & (f) of the Electricity Act, 2003 read with Regulation 111 of the Central Electricity Regulatory Commission (Conduct of Business) Regulations, 1999, Clause 8.5.3 of the Competitive Bidding Guidelines, 2020 and Article 12 of Power Purchase Agreement dated 31.03.2023 seeking in principle approval of introduction of the Working Group Report, 2022 and the amendments brought to the Project Import Regulation, 1986 by the Notifications dated 19.10.2022 and 01.02.2023 as a Change in Law Event.
- Petitioner : TP Saurya Limited (TPSL)
- Respondent : Solar Energy Corporation of India Limited (SECI) and Ors.

Petition No. 142/MP/2024

- Subject : Petition under Section 79(1)(b) and (f) of the Electricity Act, 2003 read with Regulation 65 of the Central Electricity Regulatory Commission (Conduct of Business) Regulations, 2023 and Article 12 of Power Purchase Agreements dated 28.6.2016 and 4.11.2017 seeking in principle approval of occurrence of Change in Law event i.e. Issuance of Central Electricity Authority (Technical Standards for Connectivity to the Grid) (Amendment) Regulations, 2019 and the Working Group Report, 2022.
- Petitioner : Tata Power Renewable Energy Limited (TPREL)
- Respondent : NTPC Limited (SECI) and Ors.

Petition No. 195/MP/2024

- Subject : Petition under Section 79(1)(b) and (f) of the Electricity Act, 2003 read with Regulation 65 of the Central Electricity Regulatory Commission (Conduct of Business) Regulations, 2023 and Article 17 of Power Purchase Agreements seeking in principle approval of occurrence of Change in Law event i.e. Issuance of the Working Group Report, 2022.
- Petitioner : TP Saurya Limited (TPSL)
- Respondent : Rewa Ultra Mega Solar Limited and Ors.

Petition No. 236/MP/2023

Subject : Petition under Section 79 of the Electricity Act, 2003 read with Articles 12.2 of the Power Purchase Agreement dated 16.12.2019 for supply of

324.4 MW wind energy-based power entered between Adani Wind Energy MP One Pvt. Ltd. and Solar Energy Corporation of India Ltd. seeking Change in Law compensation along with Carrying Cost.

- Petitioner : Adani Wind Energy MP One Private Limited (AWEMOPL)
- Respondent : Solar Energy Corporation of India Ltd. & Ors.

Petition No. 98/MP/2024

- Subject : Petition under Section 79 of the Electricity Act, 2003 read with Article 9.2 of the Power Purchase Agreements dated 17.07.2018 for the development of 75 MW ISTS connected wind project between Adani Wind Energy Kutchh Six Limited [Formerly known as Adani Renewable Energy (GJ) Limited] and Maharashtra State Electricity Distribution Company Limited seeking reliefs for the additional expenditure incurred due to occurrence of Change in Law event.
- Petitioner : Adani Wind Energy Kutchh Six Limited (AWEKSL)
- Respondent : Maharashtra State Electricity Distribution Co. Ltd. (MSEDCL).

Petition No. 519/MP/2024

- Subject : Petition under Section 79(1)(b) and 79(1)(f) of the Electricity Act, 2003 read with CERC (Conduct of Business) Regulations, 2023 and Article 12 of the PPA dated 14.6.2022 seeking in principle declaration that the Working Group Report, 2022 is a change in law event.
- Petitioner : ReNew Surya Vihaan Private Limited (RSVPL)
- Respondent : Solar Energy Corporation of India Limited & Ors.

Petition No. 115/MP/2025

- Subject : Petition under Section 79(1)(b) and 79(1)(f) read with Section 29 of the Electricity Act, 2003; read with the applicable provisions of Power Purchase Agreement dated 19.4.2022 executed between the Petitioner and the Respondent No. 1 and the relevant provisions of the applicable laws inter alia seeking Change in Law claims with respect to the requirements to comply with the various new parameters and changes introduced by way of the Working Group Report, 2022 read with various Minutes of Meeting(s); and the Central Electricity Authority (Technical Standards for Construction of Electric Plants and Electric Lines) Regulations, 2022, inter alia for the Petitioner's 300 MW Solar Power Project in Bikaner, Rajasthan and reliefs for seeking extension of time inter alia to comply with the aforesaid requirements.
- Petitioner : Ayana Renewable Power Three Private Limited (ARPTPL)
- Respondent : Solar Energy Corporation of India Limited & Ors.

Petition No. 117/MP/2025

- Subject : Petition under Sections 79(1)(b) and 79(1)(f) read with Section 29 of the Electricity Act, 2003; read with the applicable provisions of Power Purchase Agreements both dated 7.12.2018 executed between the ACME Dhaulpur Powertech Private Limited and ACME Deoghar Solar Power Private Limited, and Solar Energy Corporation of India Limited, respectively, and the relevant provisions of the applicable laws inter alia seeking Change in Law reliefs with respect to the requirements to comply with the various new parameters and changes introduced by way of the Working Group Report, 2022 read with various Minutes of Meeting(s).
- Petitioner : ACME Dhaulpur Powertech Private Limited & Anr (ADPPL)
- Respondent : Solar Energy Corporation of India Limited & Ors.

Petition No. 146/MP/2025

- Subject : Petition under Sections 79(1)(b) and 79(1)(f) read with Section 29 of the Electricity Act, 2003; read with the applicable provisions of Power Purchase Agreements dated 06.12.2018 executed between ACME Raisar Solar Energy Private Limited and Solar Energy Corporation of India Limited, and ACME Phalodi Solar Energy Private Limited and Solar Energy Corporation of India Limited, along with the relevant provisions of the applicable laws inter alia seeking Change in Law reliefs with respect to the requirements to comply with the various new parameters and changes introduced by way of the Working Group Report, 2022 read with various Minutes of Meeting(s).
- Petitioner : ACME Raisar Solar Energy Private Limited and Anr (ARSEPL)
- Respondent : Solar Energy Corporation of India Limited & Ors.

Petition No. 145/MP/2025

- Subject : Petition under section 79(I)(b) & (f) of the Electricity Act, 2003 read with Regulation 65 of the CERC (Conduct of Business) Regulation, 2023 and Article 17 of the Power Purchase Agreements dated 17.04.2017 seeking declaration of working group committee report, issued by the central electricity authority, as a change in law event as well as other consequential reliefs.
- Petitioner : Megasolis Renewables Private Limited (MRPL)
- Respondent : Rewa Ultra Mega Solar (RUMS) Limited & Ors.

Petition No. 144/MP/2025

Subject : Petition under Sections 79(1)(b) and (f) the Electricity Act, 2003 read with the regulation 65 of the CERC (Conduct of Business) Regulation, 2023 and article 12 of the 'EPA dated 28.12.2018 read seeking declaration of working group committee report, issued by the CEA, as a change 'in law event as well as other consequential reliefs.

- Petitioner : Megasolis Renewables Private Limited (MRPL)
- Respondent : Solar Energy Corporation of India Limited & Ors.

Petition No. 116/MP/2025

- Subject : Petition under Sections 79(1)(b) and (f) the Electricity Act, 2003 read with the regulation 65 of the CERC (Conduct of Business) Regulation, 2023 and article 12 of the PPA dated 31.5.2020 read with amendment-01 dated 10.12.2021 read seeking declaration of working group committee report, issued by the CEA, as
- Petitioner : Mega Suryaurja Private Limited (MSPL)
- Respondent : Solar Energy Corporation of India Limited & Ors.
- Date of Hearing : 29.4.2025
- Coram : Shri Jishnu Barua, Chairperson Shri Ramesh Babu V., Member Shri Harish Dudani, Member Shri Ravinder Singh Dhillon, Member
- Parties Present : Shri Venkatesh, Advocate, TPSL, NTPC, NGEL, TPREL, TSPNPL Shri Abhishek N, Advocate, TPSL, NTPC, NGEL, TPREL, TSPNPL Ms. Priya Dhankar, Advocate, TPSL, NTPC, NGEL, TPREL, TSPNPL Shri N. Bhatnagar, Advocate, TPSL, NTPC, NGEL, TPREL, TSPNPL Ms. Drishti Rathi, Advocate, TPSL, NTPC, NGEL, TPREL, TSPNPL Shri Aniket Prasoon, Advocate, APMPL, ARPSPL, ACME, ARSEPL Shri Aman Sheikh, Advocate, APMPL, ARPSPL, ACME, ARSEPL Shri Adarsh Bhardwaj, Advocate, APMPL, ARPSPL, ACME, ARSEPL Ms. Archita Kashyap, Advocate, APMPL, ARPSPL, ACME, ARSEPL Ms. Tanya Bajaj, Advocate, OKPPL, RSAPL, ACME, ARSEPL Ms. Mannat Waricha, Advocate, OKPPL, RSVPL Shri Mridul Gupta, Advocate, OKPPL, RSVPL Shri Ashabari Thakur, Advocate, OKPPL, RSVPL Shri Amit Kapur, Advocate, AWEKOL, AWEKFL, AWEMOPL Shri Poonam Sengupta, Advocate, AWEKOL, AWEKFL, AWEMOPL Ms. Sakshi Kapoor, Advocate, AWEKOL, AWEKFL, AWEMOPL Shri Pradyumn Sharma, Advocate, AWEKOL, AWEKFL, AWEMOPL Shri Gaurav Dudeja, Advocate, UPPCL Ms. Anumeha Smiti, Advocate, UPPCL Shri Nishant Thakur, Advocate, UPPCL Shri Vyom Chaturvedi, Advocate, MSEDCL Ms. Pragya Gupta, Advocate, MSEDCL Shri Ravi Sharma, Advocate, CSPDCL Shri Aryan Chanda, CSPDCL Shri Tarun Johri, Advocate, DMRC Shri Ankur Gupta, Advocate, DMRC

Shri Ravi Kishore, Advocate, PTC Shri Keshav Singh, Advocate, PTC Ms. Anushree Bardhan, Advocate, SGEL Ms. Ritika Singh, Advocate, SGEL Shri Ajay Gupta, SGEL Shri Hitendra, Advocate, GRIDCO Ms. Laxmi, Advocate, GRIDCO Shri D. Abhinav Rao, Advocate, Telangana Discoms Shri Raghav Bherwani, Advocate, Telangana Discoms Shri Sourav Roy, Advocate, MOL Shri Anshu Deshpande, Advocate, MOL Shri Pranav Bafna, Advocate, MOL Shri Avijeet Lala, Advocate, CESC Ms. Neha Das, Advocate, CESC Shri Chandan Kumar, Advocate, CESC Shri Arijit Maitra, Advocate, BSES Shri Anand Ganesan, Advocate, RUVITL Shri Amal Nair, Advocate, RUVITL Ms. Shivani Verma, Advocate, RUVITL Shri M.G. Ramachandran, Sr. Advocate, CTUIL Shri Shubham Arya, Advocate, CTUIL Ms. Pallavi Saigal, Advocate, CTUIL Shri Rishabh Saxena, Advocate, CTUIL Ms. Shikha Ohri, Advocate, SECI Shri Kartik Sharma, Advocate, SECI Ms. Mandakini Ghosh, Advocate, SECI Shri Rahul Ranjan, Advocate, SECI Shri Sajan Poovayya, Senior Advocate, MRPL & MSPL Shri Nitish Gupta, Advocate, MRPL & MSPL Shri Nipun Sharma, Advocate, MRPL & MSPL Shri Deepak Thakur, Advocate, MRPL & MSPL Shri Devjeet Ghosh, Advocate, MRPL & MSPL Shri Niraj Shah, Advocate, MRPL & MSPL Ms. Raksha Agarwal, Advocate, MRPL & MSPL Shri Harshvardhan, Advocate, MRPL & MSPL Shri Aditya V. Singh, Advocate, UPPCL Shri Vineet Gupta, Advocate, UPPCL Shri Lashit Sharma, CTUIL Shri Ranjeet Rajput, CTUIL Shri Rahul Shukla, NLDC Shri Gajendra Sinh, NLDC Shri Anuj Bhave, WRLDC Shri Sunil Kumar, NRLDC Shri Prashant Garg, NRLDC Shri Asif, NRLDC Ms. Shreya Jad, NPCL

Record of Proceedings

Since all these Petitions involved a common issue, i.e., whether the Working Group Report 2022 constitutes a Change in Law event under the Power Purchase Agreement(s), they were taken up together for the hearing. 2. During the course of the hearing, the learned counsel for the Petitioners in Petition No. 202/MP/2023 and Ors. mainly submitted as under:

(i) The primary legal issue that is required to be determined in all these matters is whether the Working Group Report, 2022, constitutes a Change in Law event under the respective Power Purchase Agreements (PPAs).

(ii) Article 12.2.1 of the PPAs *inter alia* provides that a change in the interpretation or application of any law by any Indian Government Instrumentality having the legal power to interpret or apply such law, or any Competent Court of Law, constitutes a Change in Law event.

(iii) The Law of Lexicon (4th edition) defines the "Interpretation" as determination of the meaning of a writing; the art of finding out the true sense of any form of words, that is the sense in which their authors intended to convey, and of enabling others to derive from them the same idea which the author intended to convey. The terms "interpretation" and "application" have also been explained by the Hon'ble Supreme Court in the case of Sudevanand v. State through CBI, [(2012) 3 SCC 387].

(iv) While the texts of the Central Electricity Authority (Technical Standards for Connectivity to Grid) Regulations, 2007, read with the Amendment Regulations, 2013 and 2019, have not been changed, the WGR, 2022, introduced certain additional requirements/compliances for the RE Projects w.e.f. 1.11.2022, by changing the interpretation and application of the aforesaid CEA Regulations.

(v) Regulation B2(1) of the 2013 Regulations required the generating stations to be capable of supplying dynamically varying reactive power support so as to maintain the power factor within the limits of 0.95 lagging to 0.95 leading. Meaning thereby, a generating company was only required to operate within the "V" curve limits/boundaries.

(vi) However, by way of Clause 2 of Part I of WGR, 2022, the requirement under the said Regulations has been changed by way of replacing 'within the limits' with ' at least up to V-curve boundaries'. It also goes on to prescribe that (i) Point of Interconnection of RE generating station shall be considered as reference point for assessment of compliance with the CEA Regulations and generating pooling stations & dedicated transmission line & system shall be considered as part of the RE generator, and (ii) generating station is required to be able to deliver the rated output at POI for 0.95 pu to 1.05 pu so as to maintain the power factor at 0.95 lag/lead. The 2013 Regulations did not provide these requirements.

(vii) Similarly, in respect of the design operating temperature, Regulation 1(3) of the Schedule to the 2007 Regulations only prescribed that the effects of temperature extremes must be considered in the design and operation of the connected facilities. However, Clause 4, Part I of the WGR, 2022 required RE generators to consider the highest and lowest ever observed temperature to date for the location of the Project and then consider a 1 degree Celsius margin for the designing of the generating station.

(viii) Prior to WGR, 2022, there was no common understanding amongst the CEA, CTUIL, and POSOCO of the CEA Regulations for its implementation, and this is quite clear from their discussions in the meetings held on 28.5.2021, 14.7.2021, and 23.9.2021 regarding the reactive power requirement from the RE generating stations. In this regard, the reliance was placed on the minutes of the said meetings.

(ix) The additional requirements/compliances as introduced by WGR, 2022, by changing the interpretation and application of the CEA Regulations, are also being enforced by the statutory authorities, i.e., CTUIL and POSOCO, prior to issuing the CON-5 and FTC for such RE generators.

(x) Thus, WGR, 2022 clearly constitutes a Change in Law event under the PPAs requiring the Petitioners to incur the additional expenditure towards installation of reactive power compensation devices to comply with the 2013 Regulations, as interpreted and applied by the WGR, 2022.

(xi) Pertinently, vide Record of Proceedings for the hearing dated 16.1.2025, the Commission had also asked GCIL to furnish the details of all RE generators who had declared the COD and were also complying with the CEA Regulations prior to issuance of WGR, 2022. In this regard, GCIL has furnished the list of the RE generators, who had declared the COD before the issuance of the WGR, 2022, and has indicated that only 4 RE generators were complying with the requirements under the CEA Regulations. Firstly, the compliance as sought to point out was only for the part capacity commissioned, with the balance capacity commissioned after the issuance of the WGR, 2022, and secondly, these RE generators are also before the Commission for seeking the Change in Law relief(s). This clearly reflects the contemporaneous understanding of the requirements under the CEA Regulations of these authorities before the issuance of the WGR, 2022.

3. In response to the specific queries of the Commission regarding the reactive power compensation devices installed for supplying the dynamically varying reactive power support and the manner of its choice & procurement by the Petitioner, the learned counsel submitted that in Petition No. 202/MP/2023, the Petitioner has installed additional inverters along with capacitor banks to provide the dynamically varying reactive power support. Learned counsel further submitted that the choice of such a compensation device may depend upon several factors, including the length of the dedicated line, distance to the PoI, etc., and in the said Petitioner's case, the award for installation of such devices was placed after a tendering process. Learned counsel added that insofar as the reasonability of the cost incurred by RE generators towards installation of such devices, the Commission may be required to look into the said aspect on a case-to-case basis, albeit only after first determining whether or not the WGR, 2022 constitutes a Change in Law event.

4. Learned senior counsel and learned counsels for the other Petitioners as well as the Respondents also requested the Commission to hear both sides firstly on the primary legal issue, i.e., whether the WGR, 2022 constitutes a Change in Law event, and only then proceed to look into the case specific factual aspects. Learned counsel for the Respondent, UPPCL in Petition No. 272/MP/2023, also added that in the said case, the Respondent has also raised an objection on the jurisdiction of this Commission, which may also be heard.

5. Learned counsel for the Respondent, CSPDCL in Petition No.144/MP/2025, also sought liberty to file a reply in the matter. Further, the learned counsel for the Petitioners also prayed for the opening of the portal in these cases for permitting the Petitioners to file their compliance affidavits in these cases, if not filed already.

6. After hearing the learned counsels for the parties, the Petitioners in Petition Nos. 81/MP/2024, 82/MP/2024, 98/MP/2024, and 236/MP/2023 are directed to implead CTUIL and Grid-India and in Petition No. 286/MP/2023 all the beneficiaries of the project as parties to the Petition and to file the revised memo of parties within a week. The respondents were

permitted to file their respective replies in all Petitions, if any, within two weeks with advance copies to the Petitioners, who may file their rejoinders within two weeks thereafter.

7. Considering the submissions made by the learned counsels for the parties, the Commission found it appropriate to first hear both sides on the primary legal issue(s) involved in these batch matters, including the objection on the jurisdiction, if any. The Commission also permitted the Respondent, CSPDCL, to file its reply in Petition No. 144/MP/2025 within three weeks with a copy to the Petitioner therein, who may file its rejoinder, within two weeks thereafter. The Commission also permitted the Petitioners herein to file their compliance affidavit in the matters, if not filed already, within two weeks.

8. The Petitioners in all Petitions were directed to file on affidavit within three weeks the following information:

- (a) Technical Parameters and design temperature pertaining to reactive power requirements of PV Modules, Inverters, WTGs as per the conditions of respective Request for Selection ("RfS") /bidding documents/ PPAs.
- (b) Indicate the provisions under the respective RfS /bidding documents/ PPAs with regard to compliance with the CEA Technical standards for connectivity to the grid?
- (c) Requirement for providing the reactive power support by wind and solar generating stations as per International standards, along with the name of the standard and a copy of the relevant extract.
- (d) The details of equipment planned for the implementation of projects:

S. No.	Project capacity (in MW)	Number of inverters/ WTGs proposed to be installed/ already installed	inverters/ proposed	WTGs to be	•
1.					

(e) The latest status of installation of additional reactive compensation devices and their compliance status as per the table below:

SI. No.	Petition No.	Project Capacity (in MW)	Details of additional static/dynamic/ hybrid reactive devices installed, along with their rating, after the working group report	Date of installation of additional dynamic reactive compensation devices	Additional cost incurred towards installation of additional static/dynamic/ hybrid reactive compensation devices (In INR)	Present status of compliance with the CEA standards for connectivity (compliant/ non- compliant/ partially compliant)	If the Petitioner has installed the static/ hybrid reactive power compensation device, the Petitioner is to provide the details of specific approval for the installation of such device
1.							

AROP in Petition No.202/MP/2023 & Ors.

9. The Petitioner in Petition Nos. 286/MP/2023, 49/MP/2024, 139/MP/2024, 146/MP/2025, 117/MP/2025, and 115/MP/2025 are directed to submit the information called for vide RoP for the hearing dated 16.1.2025 within two weeks.

10. The Petitioner in Petition No. 202/MP/2023 has submitted that prior to the issuance of the Working Group Report 2022, its 110 MW project was capable of generating 101.7 MW of active power and 41.67 MVAr of reactive power to remain within the V curve at the design temperature of 45.8 degree Celsius. To substantiate the same, submit on an affidavit within two weeks the sample data for five occasions (before the effectiveness of the working group report) when the Petitioner should have provided reactive power support for the 41.67 MVAr, and how much it actually provided.

11. The Petitioner in Petition No. 202/MP/2023 has further submitted that to meet the new requirement as per the Working Group Report, its project should be capable of generating the 70 MVAr reactive power at rated output and to fulfil such requirement additional 2x25 MVAr capacitor bank and 6x3.125 MVA inverters has been installed. The Petitioner is to clarify within two weeks whether it is actually able to both inject and absorb the 70 MVAr reactive power at rated output after installation of additional devices. To substantiate the same, submit the sample data for five occasions (after installation of additional devices) when the Petitioner should have provided reactive power support for the 70 MVAr and how much it actually provided while maintaining rated output along with simulation report showing the plant capability to inject/ absorb the reactive power support up to the 70 MVAr.

12. The Petitioner in Petition No. 25/MP/2024 has submitted that prior to the issuance of the Working Group Report 2022, the 550 MW project (Shambu ki Burj I&II) was capable of generating 495 MW of active power and 162 MVAr of reactive power to maintain the 0.95 lagging power factor at POI at design temperature of 40 degree Celsius. To substantiate the same, the Petitioner is to submit, within two weeks, the sample data for five occasions (before the effectiveness of the working group report) when the Petitioner should have provided the reactive power support for the 162 MVAr, and how much it actually provided.

13. The Petitioner in Petition Nos. 40/MP/2024, 81/MP/2024, 82/MP/2024, 43/MP/2024, and 98/MP/2024 in their respective submissions have stated that they have installed 275 MVAr static reactive compensation devices. The Petitioners are directed to clarify on an affidavit within two weeks whether 275 MVAr static reactive compensation devices have been installed against the cumulative capacity of the project covered under all five Petitions? If yes, submit the details of additional reactive compensation devices installed against each project.

14. Grid-India is directed to file the following information on an affidavit within three weeks:

(i) Additional information called for vide RoP for the hearing dated 16.1.2025, in all the Petitions through the e-filing portal of CERC.

(ii) As per the Grid-India submissions, the RE generators in Petition Nos. 202/MP/2023, 16/MP/2024, 334/MP/2024, 121/MP/2024, 519/MP/2024, 144/MP/2025, 146/MP/2025, 117/MP/2025, 115/MP/2025, and 195/MP/2025 are compliant to relevant CEA standards after issuance of the Working Group Report with installation of the additional equipments. Clarify whether the RE generators covered

under the said Petitions are able to meet the required reactive power support as per the relevant CEA standards after the installation of additional equipment? If yes, submit the sample data for a month during which the RE Generators covered under the above Petitions were able to meet the required reactive power support.

15. The Petitions will be listed for the hearing on **11.7.2025.**

By order of the Commission

-/Sd (T.D. Pant) Joint Chief (Law)

AROP in Petition No.202/MP/2023 & Ors.